



**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 2221/2020
MA No. 2822/2020**

This the 19th day of January, 2021

(Through Video Conferencing)

Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Lalit Sharma, Age- About 40 years,
Assistant Engineer, Group "B"
S/o Sh. Prabhu Dayal Sharma,
R/o Flat No. 2290, Pocket-C,
Sector-2, DDA Flats, Vasant Kunj,
New Delhi-110070 ... Applicant

(By Advocate: Shri Piyush Gaur)

Versus

1. The Commissioner,
South Delhi Municipal Corporation,
Civic Centre, Jawaharlal Marg,
New Delhi-110002
2. The Administrative Officer,
South Delhi Municipal Corporation,
Engineering (HQ)/SDMC
Civic Centre, Jawaharlal Marg,
New Delhi-110002
3. Delhi Subordinate Services Selection Board,
Through its Chairman
FC-18, Institutional Area Karkardooma,
Delhi-110092

(By Advocate: Shri D. S. Mahendru)

ORDER (ORAL)

Issue notice.

2. Shri D. S. Mahendru, learned counsel appears for respondents and accepts notice.



3. At the outset, Shri Piyush Gaur, learned counsel for applicant prays that this OA has been filed for consideration of the applicant's case in the Old Pension Scheme.

4. It is the case of the applicant who joined services of respondents on 29.03.2004, as of now he is under the New Pension Scheme, but as per the OM dated 17.02.2020 and various court orders cited by him in the OA, he is eligible for being considered for Old Pension Scheme. He has given representation to this effect on 16.11.2020 and prayed that directions be given to the respondents to pass final orders on the representation.

5. Accordingly, it is directed that the respondents pass a reasoned and speaking order on the said representation of the applicant in light of the law and rules, within a period of 6 weeks from the date of receipt of certified copy of this order. It is clarified that at this stage, Court is neither going into the merits of the matter nor condoning any delay which may have occurred.

**(Aradhana Johri)
Member (A)**

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